

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) (Insolvency) No. 1514 of 2019

IN THE MATTER OF:

Veeravenkata Satyanarayana Rao Vadlamani

...Appellant

Vs

Axis Bank Ltd. & Anr.

....Respondents

Present:

For Appellant: Mr. Yogesh Jagia and Ms. Sumedha Chadha, Advocates.

For Respondents: Mr. C. A. Sinha and Ms. Sonali Khanna, Advocates for R-1.

Mr. Mithun Shashank, Advocate for R-2.

ORDER

06.01.2020: Learned counsel for the Appellant on instruction from the Appellant sought permission to withdraw the appeal with liberty to move before appropriate authority for settlement in accordance with law.

In absence of any objection raised by Mr. C. A. Sinha, learned counsel for 'Axis Bank Ltd.' and Mr. Mithun Shashank, learned counsel for the Resolution Professional, we allow the prayer of the Appellant to withdraw the appeal but without any liberty to challenge the same very impugned order dated 13th November, 2019. The appeal stands disposed of as withdrawn.

[Justice S. J. Mukhopadhaya]
Chairperson

[Justice Bansi Lal Bhat]
Member (Judicial)

am/sk